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SHRI DIPEN GHOSH; But the has got nothing to do with that. That is the whole thing.

SHRI BUTA SINGH: He says that he will go to those who do not have a formal religion. It means those who do not have a formal religion.jit means those who do not believe in a formal religion also. Therefore, my humble submission is this: Let us not condemn religion. Religion by itself is not bad, but it is the misuse of religion which is bad. People try to promote their political ends by collecting ignorant men, ignorant masses, innocent people, with slogans of communal appeal or with slogans of religion. Therefore, it is that thing which we must curb. Let us not allow any religious sentimentality or conimunal appeal by wnich our people will get divided and let us not allow any religious or communal appeal by which the unity of the country will be weakened. This kind of an activity must be stopped and put an end to and that is the thing, I think, which weighed with the Prime Minister when he was talking to the members of the Congress (I) Party and said that we have to have a national consensus on this and I found that in the last meeting with the Opposition leaders we did arrive at a consensus on this that religious fundamentalism and communal fanaticism have nothing to do with the secular policies and the parliamentary democracy system in our country. It is with this common base, it is with this very very important common base, that we have come together and I am sure that the House will agree with this note that we are one, that . we are first Indians and that we are first loyal to our country than anything else and with that spirit. I think we have to understand that the fight in Punjab is far more serious. T have not tried to belittle it and I have not tried to make it so simple. We know that the fight is very difficult and it will have to be fought with a lot of sustenance and it will have to be fought with the involvement of the people, by all sections of the society, the whole leadership

will have to mobilise the entire nation to fight the anti-national elements, the terrorists and the extremists Who are determined to weaken the unity of the cduntry and they have to be fought and fought with determination.

I am sure that the nation has woken up and we have taken a turn for the better and we must support Mr. Barnala who has picked up courage and who has joined his voice with the rest if the cohntry in fighting this kind of a menace to the Indian unity and we must support him by all means. Thank you, Madam

## THE KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) BILL, 1986

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Now, we shall take up the Khadi and Village Industries Commission (Amendment) Bill, 1986 The honourable Minister, Mr. M. Arunachalam, to move the Bill.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): Madam, I beg to move;

"That the Bill further to amend the Khadi and Village Industries Cumrnis-sfcn Act, 1956, be taken into consideration."

The question was proposed.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE); Now, Mr. Nirmal Chatterjee to speak.

SHRI. NIRMAL CHATTERJEE (West Bengal) Madam Vice Chairman, this. Bill, to my mind, is a very unsatisfactory Bill. Madam, where is the Minister con cerned? Oh, he is there.Madam, this Bill is very unsatisfactory. It is very unsatisfactory, although the sector it re fers to is very important for India's eco nomic problems.

I will first indicate why I consider this sector to be so very important. As we all know, these figures are available. The value of output in the course of the Sixth five Year Plan in this sector went up from Rs. 348 crores to Rs. 950 crores. The growth in the output of khadi was 9.5 per cent per annum. The growth in village industries per annum was 8.0 per cent And even about exports also the growth in this sector is much higher than for the economy as a whole. Now, this, I draw the attention of the House, compares-with the functioning of what is known as the modern sector and for which sector there are so many concessions provided; and even the President in his Address mentions them as special efforts to activate the economy. My humble submission is. whether in terms of the growth of employment or in terms of the growth of output or in terms of growth of export, this is the sector which is the fastest growing-and all this despite the failure of the Government to reach their targets to activate this sector.

T will give you figures once again that the Sixth Plan target of investment could not be reached. I said that the. growth rate was 9.5 per cent. But the targeted growth rate was 15 per cent. I said that the village industries' growth was 8.0 per cent. But the targeted igrowth rate was 26 per cent. And will this surprise you that the neglect of the Government is also evident in two other documents? One is the President's Address, and the other is the 20-Point Programme. I have the 20-Point Programme there Would you believe that the word 'kha'di' is not mentioned in the 20-Point Programme? The President in his Address has summed up the achievement.: in various fields. But if you read that, you will discover that not once khadi' has been mentioned there. And this is consistent with two other things. One is the Seventh Plan projection of investments. I will give you the total figure for the Seventh Plan, that is, Rs. 636.45 crores. The actual figure for the Sixth Plan is Rs. 547 crores. There is a step-up there. I would once again underline the kind of neglect of this sector by the Central Government, which is evident, by" drawing the attention of the'

House to this fact that in the last year of the Seventh Five Year Plan the expenditure was Rs. 145 crores in this sector. That is the last year's achievement. If we multiply this by at least 5, we expect a progressive increase. Even the last year's figure of the Sixth Five Year Plan, multiplied by 5, gives a much higher figur compared to the actual provision in the Seventh Five Year Plan. It is this that leads me to the conclusion that the President's Address neglects it and the Government's 20-Point Programme neglects it. The Plan provision for the Seventh Five Year Plan also underlies the neglect of this sector despite the fact "that this is the fastest growing sector in terms of employment, exports and output. I am sorry to say that the Government having failed to note this, have responded in a manner which can only be characterised as perverse. The same Plan document would tell you what the problems in this sector are. They locate lack of education. They locate lack of improvement in technique. They locate the problems of marketing. They locate the problems of raw material for this sector. Unfortunately, these things are not properly comprehended by the Government as is evident from the Bill. Just in passing, may - I also draw your attention to the fact that when the President's Address says that we have increased cash assistance to the private sector. we have increased subsidies to the large modern industrial sector and we have added to the growth of the private sector the Planning Commission. IN an obscure corner just mentions that we have to see that subsidy to this sector is gradually reduced. This climaxes the anti-people and anti-growth attitude of the Government at the Centre.

Madam, you will be surprised to knew that the target of financing by the banks was 150 crores of rupees and only 50 per cent of that coul'd be given by the banks to this sector. This is another indication of the neglect of the Government at the Centre for this sector. This is the context in which this Bill has come.

Now, this Bill is so inconsequential. I draw your attention firstly to the inconsequential nature 'and to some absurd amendments also. For instance, there is an amendment about 17(a) -whose rationality

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[Shri Nirmal Chatterjee] I tail to understand. This is just the re placement of a word. This says; For the words Development of Village Indus substitute the words "Development . Of Khacli and Village Industrie.-As the original, absolutely I discover change in it, I want to address the House in these terms. Our experience shows that ,we should introduce profound changes and new thinking in the KVIC. Is it not time to ponder that the KVIC which has 500 centres in 5000 blocks of our country is wholly inadequate for the purpose for which it was originally conceived? What do we deal with in Village Industries? After all these years- of eXPerien.ee, why do you now need to restrict it to village industries only? Basically the approach is that the KVIC'is trying to handle as the IRDP also, the tiny sector or the tiniest sector. So. why don't you first modify.the concept that it is not village industries as such but it is the tiny sector for which this'Commission should operate? Secondly, we. can have the la re houses-now it is Rs. 100 crores of assets—the middie-se zed seCtor, and then the sector, the smal tiny sector. And this may be the tiny sector. So, the approach should be to get ^away from the old moorings and have universal coverage in terms of the size of this unit. Also, It Is said that they will have another fund a? provided in the Bill —the Miscellaneous and General Fund. The whole problem as note'd by the Planning Commission also, is a matter of introduction of a new technique. Why? It is because the wages paid at the KVTC workshops are all below the poverty-line. Unless you try to raise the technology to some extent or unless you try to subsidise more or unless you try to have' a market which is prepared to pay more for their output, their wages cannot be raised. Is it not necessary, therefore, that for this particular sector there should he a special effort for Research and Development? Is it not necessary, therefore, that there should be a special R&D Fund and not under the general heading of General and Miscellaneous'? Is it not necessary in this connecftm that this Amendment should have been incorporated with its links with the CSTR, with the National Institute of Science and Technology Development so that instead of

ing to the big private sector, these Centres can also be linked up and a close-knit bond is established?

Madam, let me make a comment on aa-: other thing also, It is the wrong kind of attitude which is expressed in the Bill. Firstly, this 'Bill does- not provide for aseparate R&D Fund. This Bill provides for a Management Board. the size, ot which has been increased. Six regional representatives will be there. There is a problem-. Is it not a problem which is inherently connected will the grass-roots? If that be so then why should not the Commission have representatives from every Khadi and Village Industries Board of every State? Their chairmen could be the members of the Commission or a representative of theirs could be appointed by the State Governments because the basic activity has to be at the grass-roots level. And I hope even the present Government would concede that the States are cioser to the people than the Government at IDelhi. I will also go to the extent of saying this that you haveonly 500 cen tresfor5.000 blocks. Why don't you add to thevestment allocated so that we can have centres in all the blocks of the country? And is it not necessary that the district agencies which are there be revamped with the participation of either the-KVIC o the KVIBoards of different States? Now I will draw attention to just one or two points. Madam. One is that you hae provided for correctly in a partial way that directors of certain firms - clause 6-would not be allowed if they havedirect interest I request theMinister to conside,- whether or not all directors should be included there. You do not know the wily ways of this private sector, all those who are involved in activities of a profitable nature m amanner which can be considered as very active. AH such nelsons should be barred froth holding the directorship of the KVIC.

I will also draw his attention to subclause (2)(a) of clause 15. where the wording is perhaps defective. Kindly see if it can be amended. It issaid here "to plan and organise training of persons employed oresirous of seeking employment in khadi and village industries". Does it provie for self-employment, I wonder. Fleaseexamine whether self-employment should be included here. I nave expressed my suggestions that we should try to broaden it from the narrow concept of village but try to bring a comprehensive Bill which will take care of all the tiniest centres in the country, even in towns fcaving an agency which would be similar to KVIC to cover them and have the representation like the DlCs if such agencies at the district level have centres in all blocks.

Madam, there was a oposal in the Plan Document about acentral purchase agency. What happened' to that? There is the problem of market. The private sector manipulates that. That is the cause o ruin of this tiny sector. And we are at the threshhold of the thirdyear of the Seventh Five Year Plan. What happened to the Central Purchasing Agency, I want to know.

Wih these comments, Madam, I have already consumed my time. I just cannot unequivocally recommend that this Bill be accepted. What I want is that pleasewithdraw this Bill and bring a comprehensive one so that all these points are roughly covered. Thank you.

.SHRI RAMESHWAR THAKUR (Bihar) Madam, Vice-Chairman, I compliment the hon. Minister for having introduced this BUI, the Village and Khadi Industries Commission Bill of 1986. It has a number of welcome features and we are really grateful to the hon. Minister who has taken a keen interest in the development of Khadi and village industries and Was piloted this Bill for the consideration o the House.

In order to appreciate the provisions which are rather far-reaching in regard to its scope, functions of the Commission as well as its organisational structure, it to necessary to note that these provisions have arisen out of the recommendations \*f a high-powered expert committee which lad recently gone through the various aspects of Khadi and Village Industries Though we have not been privileged with a copy of the Teport of the expert committee, we presume that all basic aspects

have been considered and important re-In orde rto appreciate these major commendations accepted by the Governprovisions we will have to appreciate the basic philosophy of khadi and its grammes. As we are aware, the philosophy came to us from Mahatma Gandhi as a part of our independence struggle, and through Charkha Sangh established by him in. 1925. It was brought to the millions of people and their role in the swadeshi movement pnd Charkha Sangh, became the leverage of freedom in the freedom movement. This leverage of freedom has given us an awareness in our country. The artisans of the rural areas which during the British period had lost their techniques and jobs were revived and today we find during the course of the various plans, from First to the Sixth Plan, we have been able to achitve markable results. The first part is that this is one of the major isntruments of our decentralised economy which we have ta-ken in our policy frame and it is one programme which helps the poorest of the poor in the rural areas, particularly women, and also artisans belonging to minority communities, the Scheduled Castes and the Scheduled Tribes. If we see really the concepts of. our commitment obligation under the Constitution and under the objectives of the Seventh Five-Year Plan, and also the 20-point programme, these programmes have been a central and focal point for millions of people, the poorer sections of the people living in rural areas. As We know, at the end of the First Five-Year Plan, we had about Rs. crores worth of production which rose to Rs. 1142 crores at the end of 85-86. Similarly, in regard to sale, the sale increased from Rs. 5.28 crores to Rs. 1205 crores at the end of the 85-86. No other sector in our has achieved as much of results economy as we have been able to achieve in the khadi and village industries.

About employment, which is very important for the rural areas, we had the figure of employment at 9.64 lakhs at the end of the First Plan which rose to 40 lakhs at the end of 85-86. We have a target of production of Rs. 2000 crorese

[Shri Rameshwar Thakur] by the end of Seventh Pian and our employment potential to about 50 lakhs. This is something very outstanding and this is very important from the economic point of view. This programme, particularly the total employment achieved, as much as 46 per cent is accounted for by women folk; it also provides employment to 27 per cent of the artisans belonging to Scheduled Castes and the Scheduled Tribes. Therefore, this is a very core programme of the national economy and has beep supported from all sides. am happy Prof. Nirmal Chatterjee has been good enough to support the programme effectively and has pleaded for more and more funds and support for the programme at the national level under the Seventh) Five-Year Plan. I have a feeling that the total investment has now been of the order of a little over Rs. 500 crores for progiamme, whereas when we have given commanding height to our public sector, our investments are of the order of Rs. 50.000 crores.

(The Vice-Chairman (Shri H. Hanumanthappa) in the Chair) The employment the public secor undertakings, which are nearly 300 in number, goes to around 21 lakh people, whereas one per cent of the investment made in the public sector, that is, about Rs. 500 crores instead of Rs. 50,000 crores, provides employment to 40 lakhs i.e. 200 per cent compared to employment in the public sector in the khadi and village indufoies. This is something which has to be reckoned with. This is very important and we have to give due importance to the question of giving more and more Central assistance to poorer sections of the people. It is the core 4.00P.M. of the programme because we have laid down productive employment as one major objectives in the Seventh Five-Year Plan. There is no other programme, then the one given to us by Mahtama Gandhi, which gives so much employment opportunities. The programme has immense potential in the rural areas.

Therefore, I would'urge upon the hon. Minister, the Government and the hon.

Prime Minister that this meagre provision cash provision or neary in hunred crores of rupees annually for this programme is not adequate. Keeping in view its potential, keeping in view the necessity and keeping in view the fact that we should help the poorest of the poor, women, the Scheduled Castes, the Scheduled Tribes, minorities and other weaker sections of the community in the rural areas, it is very essential that massive financial support should be provided to this programme. There are some 1100 registered institution and 30,000 cooperatives, some of them directly affiliated to the Khadi Commission and others to the respective 26 State. Boards. They are starved of funds and finance. Many of them have been told very conveniently that it is not the responsibility of the Commission. They are told the Commission will give an eligibility certificate and they should go to the banks to obtains finance. Sir, as you know-\*-we have discussed the functioning of the banksthere are some limitations and difficulties in obtaining loans. You should also take into account the special nature of the Khadi Commission; it functions on a no-profit noloss basis. our rates are prescribed by the Certification Committee. It is not like other projection business undertakings where could be given to the banks on the basis of which viability can be established and funds could be provided. There are also other obvious difficulties . Therefore, I would very much urge upon the hon. Minister that we should revert to the original scheme of providing full finance to the, certified institutions by the Commission itself. Loans as wells-as grants, on the basis of the pattern evolved, should be given as is being given other institutions and which is smaller and still being continued.

In order to stive a real push and importance to this programme, it isnecessary that we should provide these funds through -the Commision itself and should not ask them to go to the banks. And we should certainly not ask them to pay interest which they are not In a position to bear in view of the fact that they are facing keen competition with the mills and-

other power driven equipments and producers.

Incidentally, there, is another aspect which I would like to mention in regard to the Khadi and villages Industries Commission. It is necessary that the Khadi and Village' industries Commision should give technical support to this programme. This is very essential. The scientific and technological support should be in addition. For this, liberal grants should be given and institutions should be established, fund and supported and smaller Institutions should be given necessary guidance and support by the Commission, the State Boards, the regional offices and the directorates.

Secondly, it Is also necessary that there institutional support to new should be have seen over the institutions. We years that except those Institutions which decentralised, new institutions are not are coming up in large numbers. Institutional support should he given to new institutions in the rural areas, . particularly, those are at the block level should be given special assistance to enable them to stand Where the Institutions are their own. working hard and their financial condition is not very good they should be special assistance to survive. There is a rigid rule that even when they are not able to produce sufficiently on account of paucity of funds or they are not able to sel' Vnause of marketing difficulties, you say that you will first reduce the new grants given for previous overdues and the balance should be nil. You Say that they should carry on their own. kinds of difficulties-These there on account of the rigid financm rule is ws follow. We appreciate Put there has to be a certain degree of flexibility in this regard. Institutions engaged in Khadi village Industries should be given liberal finance it is also necessary that the Govern-nent, particularly, the State Governments, should take special Interest In the functioning of the cooperative departments, which

partially responsible for the failure of the cooperative movement. If necessary, powers should be delegated to the Commission and its Boards. In this way they can effectively control such institutions which are Khadi and Village Institutions.

Similarly, in regard to income-tax Sale-tax and excise, it is essential that special consideration is given to the Khadi and Village Industries. Some incentives are required to be given. There are certain difficulties at the State level which should be removed.

There is one more point about labour laws. The Khadi and Village Industries commission had,, at one time in 1976 appointed a committee on the labour laws. I had the privilege to serve on that Committee. I would like to mention that the report of that Committee was accepted by th» Government but the recommendations of the same could not be implemented. The Committee recommended that out of the 16 labour laws, khadi and village Industry sector should be exempted from application of 5 laws namely (i) Employees Provident Fund Act, 1952, (ii) The Employees State Insurance Act, 1948, (iii) The Industrial Disputes Act, 1947, (iv) Payment of Bonus Act, 1965, (v) The Trade Union Act, 1926. It will be in the interest of the rural poor, the poorest of the poor, that we should cither have a separate labour code or relaxation is extended as per the commitment made by the Government. The decisions taken earlier should be expedied and implemented.

Now with regard tc-the Bill itself, I would like to make a few suggestions which are very important. This Bill has certain special features. Particularly in clause 2 a mention is made about the "fixed capital investment" which includes investments in plant and machinery. Later on, while defining village industry it is said, "The fixed capital investment per head of an artisan or a worked reos not exceed fifteen thousand rupees." Our under[Shri Rameshwar Thakur]

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standing is that the Expert Committee, on the basis of which this whole Bill has come up, had recommended Rs. 30,000|. If the Expert Committee, in their wisdom, had felt that it should be Rs. 30,000, I do not know how the amount has been reduced; whether arbitrarily or otherwise, to Rs. 15,000. It, may not serve the purpose because we all know that the cost of equipments and other assets have gone up. I would, therefore, urge upon the Government to retain the amount which was there and in addition to that, they should have the right to raise the amount from time to time as the proviso i already there.

The other Important point is in re gard to the constitution of the Com mission as given in sub-clause (2) of clause 4. It has been proposed that there should be a Commission of 12 members in place of 5 members. It is quite a comprehensive Commission no doubt, but the question is about the members representingsix geographical zones. The Expert Com mittee had recommended thatthese should be six non-official members. I would urge upon the hon. Minister either to add these words or to give a categorical assurance on the floor of the House that these zonal members would be non-offlcial members and none else. There would be some men about Qualifications. This has been the tradition of the Khadi and Village Industries Commission that only those members were chosen who had experience in the khadi and industries. So, village such persons should be associated only with the Commission. Otherwise, the verv purpose of increasing the number will not be fulfilled.

In regard to the four other expert members, it Is essential that we have experts from various disciplines like economics, planning, rural development, science and technology and so on, but what is important is that these experts must nave full faith and commitment to the promotion of the khadi and village Industries. If that is not

there, the experts will not help us. Rather, they may divert the entire channel to certain areas which may not be condusive to the growth of khadi and village industry.

Thirdly, there is the provision tor one Financial Adviser which . la to accordance with the recommendations of the Estimates Committee. The post of a Chief Executive Officer has also been added. It has been stated by the Expert Committee that this will add to the effective working of the Commission. Only one aspect which needs to be considered is that the character of the Commission's work? ing should not be changed. These two officers would be whole-time officials and others except the Chairman would he parttime. So, there is the apprehension that it may not as quire the bureaucratic character. That is the apprehension and that should be mitigated. Only such persons should be chosen who have real commitment and faith to the khadi and village industries pro gramme. Their tenure should be five years, because in the other clause we have said here members "tenure is for five years. There no exception has been made. I will suggest things in this regard. Firstly, we must see that their tenure should be for five years. Secondly, it will be ex officio. This word has to be used. This has not been done. That might create problems later on. Secondly, if we see the clause which was there earlier, they must continue to effectively carry on their responsibilities as civil servants. As regards Financial Adviser there should be a person coming from the Comptroller and Auditor General or a Chartered Accountant. By becoming members they should not succumb to a situation in which they are not able to express their view. This is another fear. The idea was to strengthen their hands and not to limit them. This aspect has to be taken care of.

In regard to the broader aspect, the Bill has given a number of very good profi-

sions and enhanced the scope of the under section programme 15. This is well come, excepting one thing. All these programmes to plan, promote, organise, assist in the establishment ot khadi and village indutries particularly in regard to creation of common ser vice facilities, training facilities, supply of raw materials, implement, markets and also in regard to science and te chnology and research, much to provide more. financial assistance to institutions or persons engaged in its development, are welcome. This was not specified clearly in the earlier Act. It is a welcome feature. It is also said under (k) to set up stan dards of quality and ensure that products of Khadi and Village Industries do confirm to the said standards". The word used in the eariier Act sec. 15(2) (h) was ensuring the genuineness" of Khadi and village industries products. Under the certification rules that has to be one of the functions of the Com mission. Now this has been deleted. "standard" is a relative term. "genuineness" should be there. The power of certification should not be reduced or diluted and this function should not be abrogated by the Commission; this function should continue which was there under section 15(2)'(h) of the original Act.

My last comment is with regard to the three funds. This is good, but I could not understand whether there would be three budgets. The Commission should fcave one budget which should' have three parts—one relating to khadi, second one relating to village industries and the third one dealing with miscellaneous and other grants. But the budget should be one. There is no need to have two separate or three separate budgets.

Then as regards regulations, if you compare the previous Act with this one, the provisions about the Finance Committee anti three other statutory Committees require a thorough revision. Maybe some consequential changes in the existing Act and a lot of changes in the regulations will be necessary to ensure that powers given by this Act are effectively fulfilled.

la the end I would again urge the hon. Minister th t the spirit of khadi, the phi-.

Iosophy of khadi, the voluntary aspect of khadi should not be lost in the course of development of this programme. By this amendment, the idea is to strengthen the development of khadi and village induc-tries and nothing should be done to harm the working of various autonomous institutions and bodies certified and supported by the khadi and village industries eom-ission. It Is essential that the meaning of various aspects of development should be understood keeping in view the spirit ia which the khadi work has progressed all these years. We should give full encouragement assistance and support to the various institutions working in the rural areas under difficult conditions and ensure that if proper support and guidance including technical support and financial support is given, I am confident the khadi and village Industries organisations which have the largets employment potential, can exceed the target of 50 lakhs by the end of the seventh plan. Provided however within the next three years we are in a position to support them, by the end of the century this would be the largest programme which would reach each and every distrkt. It has not carried the remaining 165 districts so far. It reach each and every district, each and evtry Block. Such sustained efforts should be made, new workers should be trained and we should give all-out support to this programme. It is a rational programme; it is one programme to which Government has given support; people have given their patronage to it and workers have worked for it

Let us all join hands. All members of the 'different paries should assist in this programme in the respective areas and ensure that this work, goes ahead in order to help the poorer sections of the people, particularly women and the Scheduled Castes and Scheduled Tribes. Thank you very much, Sir

SHRI V. RAMANATHAN (Tamil Nadu): Mr. Vice-Chairman, Sir, I am very glad for the opportunity given to me to speak a few words on the subject. I welcome this Bill.

The Bill is brought in time save the country to some extent by eradicating the unemployment problem. Definitely this

The Khadi and Village [RAJYA SABHA] Industries Commission.

[Shri V. Ramanathan] Bill can bring about a change in the situation by increasing employment opportunities in the rural areas. Our honourable Minister of States for Industrial Development, after understanding the problems in the rural areas has taken very many steps to bring down the unemployement position in the rural areas. Definitely if smallscale industries like Khadi and Village Industries are enlarged and brought to the rural areas, it can help to promote employment opportunities there. These have got a large employment and in' come generating potential in the marl areas, especially for women and Scheduled Castes and Scheduled Tribes.

Nowadays many industries having advanced technologies also are being started, with small capital investment, in the rural areas and individuals are being engaged in the production of articles there. With computerisation and modernization, it will help the major industries also. Therefore, in them also a lot of people are get-• ting employment. So, this sort of employment generating industries alone car eradicate povetry in our country. Tho poverty in our country is such that mor\* than 50 per cent of the population is below the poverty line, particularly in the rural areas.

In spite of all the efforts made during the past 30 or 40 years, the problems of unemployment and poverty in the rural areas is not eradicated. The problem still remains there. It is necessary to safeguard the interests of the rural areas because agriculturists have seasonal work only and once the agricultural season is over they have a lot of spars time in which they can be engaged. They are not employed throughout the year. They are people with seasonal work engaged in agricultural operations and are otherwise unemployed at other times. Therefore, if industries like this are set up in the rural areas and they are employed in such industries, they can get more income by which the conditions of poverty, aud unemployment can be solved.

Here, as other honourable Members have also said, the number of members of the Commission is being increased from 5 to 12. This is a welcome feature. But I want to submit that the number of members

in the Commission should be increased in such a way that each State will have representation in the Commission so that each member from each State can understand what are the problems prevailing in his particular State, what is the position of the raw materials in, that State and how it can be exploited tocreate more employment opportunities to the people there and industries could be developed in the rural areas. As all these things •differ from State to Stale, every State must' have representation on the Commission.

Then only can they focus the attention of the Commission on the States. The Commission can go there and elaborately discuss and they ean find out means and ways of how to implement, how the encourage employment opportunities and potentialities and all that.

- Now the Commission is being appointed On regional basis, on the basis of geographical regions. My humble submission is that when it was attempted to have States regionwise or on the basis of geographical jzones, that was not appreciated by our political leaders. They did not accept geographical zones for administrative purposes. If for administrative purposes geographical zones were not accepted, how can starting of industries and other things on such a basis be imagined? This cannot even be imagined. This is a problem. Therefore, State-wise representation must be given in the Commission. The Commission must go deep into the matter in finding out the raw materials, what raw material<sup>^</sup> are available in each State, and how those raw materials can be utilised for producing products.

The Commission must also find out how the products that are produced are to be marketed. Marketing is more important. There are so many chances. Lots of raw materials are available. So many things can be created. But they are not able to market the products. Thereby, so many industries which were started have become sick, they are not able to proceed further in the matter. Therefore, the Commission must give directions and give detailed analysis and encourage the people involved in the itnduetriai production ana

and out how to market the finished products. The Commission must take mat responsibility also.

Further more, for the definition of a tillage industry, Rs. 15..000 has been flxea. It has been laid:

the fixed capital investment per head of an artisan or a worker does not exceed fifteen thousand rupees 0r such other sum as may, by notification in the Official Gazette, be specified from time to time by the Central Government

Rs. 15,000 is not sufficient because tney have 10 find out a place have buildings and raw materials. All these put togetner definitely will go to more than Rs. 15,000. Therefore fixing Rs. 15.000 is too low. It has to be increased to at least to Re. 25,000.

I welcome the increase in the term of the Members of the Commission to nve years, lt lis is a very welcome feature. They can understand the problem, tney can understand the availability of the raw materials, and they can draft plans to implement within five years.

Further, I want to submit that the shortage of power is a very major problem in many villages. It is obstructing starting of small industries also. Therefore, giving of power is more important. Many States are not sib particularly in Tamil Nadu We are not able, to give power to pumpsets. Even the people who have applied in 1980 for power for agricultural pumpsets, are not able to get it because of the shortage of power supply. Eyen for small industries in the rural areas people are not able to get it. Therefore, the power generation in the States is more important, The Government must take a very serious view of that. There is a lot of potentiality for sugarcane production. There is not much of sugar industry in Tamil Nadu The agriculturists produce sugarcane. They are not able to sell to sugar factories because the factories are not able to take the sugar-came produce, they are' not able to give supply to the factories because the factories are not prepared to take all the sugar-cane produce. That is the problem that is existing in Tamil Nadu. Therefore, khand-sari factories and other factories can be developed in the State. That would develop small industries also. The agriculturists who are now going in loss, can, to some extent eliminate their losses, and they can get benefit but of that. So, this way these industries can best utilise their raw materials. Even from sugarcane we get lots of byproducts which can be made use of. These suggestions should be taken into consideration.

SHRI SANTOSH KUMAR SAHU (Orissa): I rise to support this Bill. Aims and objects of this Bill are very Laudable. Actually. the Government of India in its desire to have rapid rural industrialisation for progress of the country also gave its due attention to the development of the Khadi and Village Industries. It appointed an expert committee, which came out with certain recommendations. On the basis of these reoformendations this Bill has brought forward. Through this the Government is trying to give a thrust to the development of the village-oriented industries. Accordingly, they have brought in subsequent and consequental amendments in the law. Secondly, in this Bill, it has been admitted also that some zonal representatives will be there on the Committee. They were not there earlier. These are some of the objects which deserve praise by all. It is none-the-less very important for the development of the that the village and small country Industries, especially Khadi and other industries must he giton emphasis because they generate proper employment. In a country 80 per cent of the people live in where villages and where more than 660 'per cent of the people depend on agriculture and where 45 per cent of the people live below poverty line, nobody can think of changing the economy of the country or bringing about dynamism.- in the economic state affairs without improving the labouroriented indus303 The Khadi and Village [RAJYA SABHA]
Industries Commission

[Shri Santosh Kumar Sahu] tries especially the small-scale and cottage industries in the villages. So, it is high time that the Government of India gives proper attention to the promotion of Khadi and village industries, especially in the rural sector.

While going through the BUI, 1 would like to express some of my ap prehensions. The Expert Committee Report is not the final say for the development especially of the Khadi and village indudstries in the country, if we go to generisis of the Khadi development in the country, we will find that it has also a historical signi ficance. The Favhel of the Nation, Mahatma Gandhi, who brought philosophy of Khadi to this country also brought light to the houses of mil lions off people which were full of He darkness. brought them the Silent economic revolution. He ushered in a ray of hope. So, it is not only with. the machinery of th@ Commission or with some of the laws that we can change the rural economy of the country without mass or people's movement and participation, lt was with a spirit that Khadi was taken up in the pre-independence days and it is only with that motive that we can develop those industries in the villages.

While speaking on the subject I would say it is true that we must make it village oriented, but here I also see some point in what Shri Nirmal Chatterjee has said that there should be an analysis of the Budget in order to provide growth to this sector and also the amount as is envisaged- during the Seventh Five Year Plan.

It is said in the Bill that 'village industries' mean the industries which are in the villages and towns having 10.000 population. There is a provision that we will not touch the Khadi or Village Industries institutions -vhich have developed and are working in the towns and which have been getting grants from the other side.

So. there is a little scope for new ventures in covering the thousands of villages untouched upHl now. So, I would appeal to the hon. Minister tnat we should lay emphasis on a target that at least in each block there must be a khadi and village industries centre, for which some provision can be made so. that it can cover every corner of the country. Coming to other, provisions of the Bill, I would like t» analyse briefly fallacies of the rigidity of the law. The objective that we must go to the villages is laudable. It has been stated that the Commission will cover the development of Khadi "and other thing only in the villages. That . way we have put a blanket ban on the towns and cities. We must not forget that millions of people live m the slums. They have to live on pavements under the open sky. Their condition is much worse than the condition of those living in the villages. They also can be organized in a much better way for increasing their income. That is our urgent necessity. We should look into other aspects also BO-that there is no conflict.

Sir, you say that there should toe proper markeung of the village products. But toe market is in the towns. So don't you think that we will keep liaison only with the Khadi and Village Industrie's Commission?. Don't you thing that the industries in the twons keep liaison with the marketing agencies established in the cities? They have got no agencies there, because you have put a ban to it- So, there are some inner contradictions.

The law is always meant for the good of the soceity. But when we have interpreted that law, we tried to do it without any flexibility. If there is any law written, it creates sometimes more confusion and hampers the progress instead of helping-us to develop it. Though I entirely agree with the objects of the Bin that it should be village-oriented and more emphasis should be given to the rurat employment generation, it is necessary that there should be som® flexi-

bilrty in order to help poor people who live below the poverty line.

Sir, once I have pointed out that an industry constitutes either small scale or big scale. We are concerned with Hie small-scale industries and their marketing. I want to know: Are we not restricting the sale of the Khadi products in the. villages through this Bill? This is the most important point which we have to take note of.

As some hon. Members have pointed out, we have definitely tried to make it anore representative by having six members in six zones. But' I want to know how it will solve the problem. I am unable to understand this point. As some hon. Members have rlghttj pointed out members must be nominated from amongst the persons who have the experience in the Khadi promotion or in the social extension 'and welfare activities of great eminence. Otherwise, this may mean something very brant. Any member nominated without these qualifications will not actually, help for further growth.

The second thing that I would like to submit before the House is that in order to discharge the new responsibility of the Commission in promoting village industries, it has proposed to strengthen the Commission and increase the maximum membership from six to twelve. But the development of 'backward zones, I say, is one of the key policies of industrial development. Therefore, the regional imbalance should be removed. But through this measure, the backward areas will still remain as backward areas. The creation of six zones, will not uplift the people from the backward areas. So there should be at least two members from the backward States nominated to the KV1C.

SHRI KALPNATH RAI (Uttar Pradesh): Yes, from Orissa.

SHRI SANTOSH KUMAR SAHU: I am glad that Mr. Kalpnath Rai has supported me. In the history of the Board,

probably not a single member from my State, Orissa has been nominated. I do not think they will nominate anybody from my State on the Board in near future. I have some apprehensions. The Father of the Nation has showed us the real path of Khadi development.

in 1975 at Lima Conference, of U.N. Ind. Development Organisation, they have pointed out that for the developing countries, development of smajl-scale industries should be given more importance. Mr. E. F. Schumacher in his book "Small is beautiful" has rightly brought out thas the beauty and poignancy of social change is better achieved only through the small scale sector. At the Lima Conference, it was also said that the developing comy tries have to make full use of their human and natural resources and the available raw materials.

Sir, rural development is a basic neces-sity and economic imperative to increase employment, productivity and income of the poor people, It is very essential that) We must give very top priority to these things.

In this Bill, there is a proposal to include expert members on the technical side. But what are the branches of expertise? They are economics, planning and .rural development which can be pat in one word—"rural economy planning and development" is the one which can finisfil everything, because pure Economics does not help the development of Khadi Commission. Tt does not help the extension work The pure planning is differen from rural extension work like motivation' and execution altogether. What the hon. Members have pointed out—it must haw the will to work in the villages. to see the problems of the small-scale sector because in the competition between the large scale sector and the medium scale sector, the small scale sector is neglected. There is no doubt about it and in this process only the sunil man is the loser We have seen that many handicrafts and arts in this country are dying out became new technologies are not available to them. They have not the capacity to market their produce in the new situation.

Industries Commission

[Shri Santosh Kumar Sahu]

It is only where the people have organised marketing, they have been able to survive. Others are dying out everyday in this country. Is it not the responsibility of the Khadi and Village Commission to see that these people survive in this country? This country was famous for weavers and artisans throughout the world. But have you analysed their pitiable conditions today?

In the Bill, the duties and responsibilities of the Executive Officer has been elucidated. It is good but what about the Chairman? Very often, in the formulation of the law or the Bills, we find that the Chairman is only a paper Chairman. All the powers are delegated to the Executive Officer. But the Chairman is one such Key person a person of missionary zeal, a man devoted to this cause, must be able to provide leadership. His rights and duties and power should have been mentioned in the Bill. Without that, he cannot do anything. He should be vested with certain powers and these powers should be clearly mentioned in the Bill itself to make his office really meaningful.

In clause 15, they say with other agencies engaged in rural developments whenever necessary. Other agencies have been-given a very low priority. Those non-official who have built up the Khadi movement and runaing it their role is negligible. They have been given a secondary position. As a matter of fact, they should have been respected in this field. This is my fundamental objection. Without the participation of these people, without their involvement, probably whatever money we may provide, we cannot create a new hope among the artisan, khadi workers and the weavers in the country. There shoud be a national survey of the different artistic beauties of craftmanship in this country which have been in existence from decades and for which our country is famous and the way to rejuvenate them when they are facing competition.

I will tell you that peope- have gone (or silver, people-have gone for various other thringsl They can be persuaded

to prepare new things. 1 know, in my district weavers have become beggars because the *dhoties* and *swees* produced by them are not purchased by anyone in the market. But in other districts, where the people have organized themselves, they have created a new market for the seat covers of the aeroplanes in foreign countries. So, proper steps should be taken to preserve the rural industries by providing better technique and new markets.

It is felt by the different developing countries that in small industries in the rural sector can give employment with much less investment of capital, which can give new life to the rural people which can generate employment, proper emphasis should be laid on it.

With these words support the Bill-.

डा॰ बापू कालदाते (महाराष्ट्र): उपसभाध्यक्ष महोदय, काफी सम्माननीय सदस्यों के जो भाषण हमने सुने, इसमें एक ग्राधार सब के भाषणों में से यह निकलता है कि सरकार का ध्यान इस खादी ग्रीर ग्रामीण उद्योग के श्लेख में जितना चाहिए, उतना नहीं है।

यह भी बताया गया हमारे विद्वान मित्र सम्माननीय सदस्य निर्मल जी द्वारा कि देश में जो भी कुछ तथाकथित बाध-निक सैक्टर हैं उत्पादन के, उन में से कई गुना ज्यादा इस खादी और विलेज इंडस्ट्रीज के सैक्टर ने प्रोडक्शन इम्पलायमेंट में बढोत्तरी की है उन्होंने इसके बारे में खेद व्यक्त किया कि इतना होते हुए भी न तो राष्ट्रपति जी के भाषण में इसका कोई जिक, ब यह सारा जो प्रोसंस है प्लानिंग का, इसमें भी जिस ढ़ंग से उसकी तरफ ध्याब देना चाहिए, उसका कोई जिक्र नहीं है। निर्मल चटर्जी जी श्रगर मैं श्रापसे कह कि कि इसका जिक्र नहीं होगा, क्योंकि जिस वनियादी तौर पर खादी और ग्रामोद्योग का विचार इस देश में गांधी जी लाए थे, वह सारा विचार घुलाने का प्रधास

इस सरकार के माध्यम से चलाया जा रहा है।

गांधी जी का चर्खा सिर्फ स्वतंत्रता की ब्राजादी की लड़ाई लड़ने का भावना-त्मक प्रतीत नहीं था, वह एक नई आने वाली छाजादी में विकेंद्रित धर्थ-व्यवस्था का सपना/भी था। यह बात नहीं थी कि वह सिर्फ बाजादी का हथियार वन कर हमारे हाथ में आया था। हम लडके थे, तब हम जानते हैं कि खादी कातना, यह हमारे लिए कर्तव्य की भावना बनी थी। जैसा कि कई लोगों ने कहा कि स्पिरिट--बट इज दी स्पिरिट? चर्खे के पीछे. माजादी के पीछे हथियार के रूप में ग्रीर चर्खें के पीछे विकेंद्रीकरण के एक प्रतीक के रूप में गांधी जी ने इस देश में चर्खें का प्रसार किया था। स्राव चर्खा रहेगा उसका ग्रम्बर-चर्खा हो जाएगा, यह मैं समझ सकता हं लेकिन यह जो भावना विकेंद्रीकरण की है, इस विकेंद्रीकरण की भावना को नाकामयाब करने का प्रयास यह जो आधुनिकता के नाम पर श्रीर इक्कीसवीं सदी के नाम पर इस देश में चली है, इस में खादी ग्रौर विलेज इंड-स्ट्रीज ग्राज नहीं दस साल के बाद खत्म होने वाली है।

श्रो कल्पनाथ राय . कैसे खत्म होने वाली है?

डा. बाप कालबातेः में आपको बताता ह कि कौसे बत्म होने वाली है। वही कहने के लिए तो मैं रूड़ा हुआ हु , इसके लिए मुक्ते लगता है कि जब तक सरकार इसके बारे में नीति निर्धारित नहीं करती है, ता 48 चलता ही क्योंकि लोगॉ रहगा काम को नहीं मिलेगा। काम के लिए कछ न कछ अजिर लगते रहोगे, यह बेचार कातते रहाँगे, दा-चार आने उनका मिलते रहाँगे राहत के रूप में, जैसे दान, धर्म, पुण्य किया जाता है, वैसे सरकार उनका दान, धर्म, पण्य के रूप में खादी और गांधी दोनों को बचाने का प्रयास करती रहोगी । यह दान, धर्म और पुण्य की बात में नहीं मानता हूं। में मानता हु कि यह नीति की बात है और हम **क्षेत्र फड़** इस देश में देख रहे हैं. आज ! सरकार विकोदाकरण की नीति का छाडेकर देश में अधिनिकता के नाम पर पूर्णतयः केन्द्रीयकरण, सानगीकरण या वेटाइजंशन की तरफ जा ਲੂੰ । गांधी जी का नाम बार-बार । आप जैसे कार्यकर्ता जो जान्दोलन से बाये हुए ह<sup>4</sup>, रहरेंगे। तो भी वापका रखने के लिए और संतष्ट जो देहती लोग है, जिनको दूसरा कुछ काम नहीं मिल सकता है, अनको कुछ रोटी-रांजी की व्यवस्था करने के लिए यह राहत के रूप में चलाया जा रहा है। यह नीति और स्दिधान्त रूप में नहीं चलाया जा रहा है।

में आपको मिश्वाल के तौर पर कहता हूं। महाराष्ट्र में 1971 में अकाल पड़ गया और अकाल में यहत को जो भी कुछ तरीके निकले 🥡 इसमें अम्बर चर्चा दोने का एक काम था, यानी अंबर-चर्चा राहत के रूप में गया, इस्ट्रयुमें ट और डीसेंट्लाइजेशन के रूप में नहीं गया और जब अकाल खंतम हा गया, तो हमार अम्बर-चलें भी सड़ गये। जब तक सरकार बुनियादी तौर पर अपनी नीति को स्पष्ट निर्मल जी, करेगी. ত ৰ तक आप जितना भी कहते रहिएगा, यह दान, धर्म करते रहाँगे लॉकिन इस सैक्टर को बढ़ानी की जो द्रष्टि चाहिए, वह द्रीष्ट इनके पास नहीं आएगी । इसिविए में बिल्काल साफ हा कि सरकार को अपनी नीति के बारे में एक दफः स्पष्टता करनी चीहिए ।

What is the place of decentralisation such as khadi and village industries in the totality of economy?

क्या है इसका स्थान? जैसा कि आप कहते है कि पालिएस्टर लाजो, इम्पोर्ट लाइसींस में, इम्पोर्ट में आपको राहत दी जाएगी। इसके लिए तो बहुत पैसा दे रहे हैं। आप यह भी चाहते हैं कि भाडनाइजेशन के नाम पर बड़े-बड़े लोगों के कल कारलाने बद्धते जाएं। अगर इन लोगों के कल-कारमाने आपको जायांगे. तां अभी चाह्र गा, कर जाया हुं इसलिए आपको कहता हुं। में हाल ही में मणिपूर गया था और हमने देशा है कि वहां पर मणिपुर, इम्फाल की भाकिट में एक मार्किट

## [डा. बाप कालदाती]

हथकरधा पर काम करने वाले बनकर लोग है, वह मारी महि-नाए जपना कपड़ा लंकर वहां आती है। उसके लिए क्या मार्केटिंग को व्यवस्था है? सार' मणिपुर में शायद ही कोई एसी फोमली होगी जिसमें कि बनने का काम नहीं जानता हों, लेकिन मार्केटिंग की कोई व्यवस्था नेहीं हैं। पूरे इम्फपल में ाण जाकर दिवसे में गया, सार मार्केट में। महिलाएं जपने अपने कपड़ी लेकर बैठी हुई हैं और वे दचती रहती हैं। उनके लिए कोई इंसेटिव उहीं है, कोई मदद की भावना या धारणा उहीं है। लैकिन मदद की भावना भी राहत के रूप में नहीं चाहिए यह तो कर्ल्य है, खदी **ब्रामोद्योग इंडस्ट्रीज के बारो में यहां एक बार्टी**-कल हमने पढ़ा। उन्होंने लिखा है कि सरकार इस सादी के ढोंग से मक्त हो जाए और उन्होंने सही लिखा है , उन्होंने लिखा ही कि भाई बादी किसका बेचते ही आप चतुर्थ थेणी के नोगों को? युनियन वालों ने फिर इसके विकाफ झगडा कियी तो वह छोड दिया । रोनवं युनियन के लोगों ने कहा कि हम खादी नेही पहनेंगे, पोस्टल वालों ने वहा कि हम बादी नहाँ पहनेंगे, डिफॉस ने खुद उसको बतम कर दिया । क्योंकि पहनना फार्थ क्लास सर्वोन्ट को है, फर्स्ट क्लास वाले को नहीं पहनना है, गाधीं जी ने यह नहीं सिखाया भा। गांधी जी सद सादी पहनते थे और सद कातते थे और फिर लोगों को कहते थे , हम यहां सादी विलोग एड इंडस्टीज कमीशन में बैठने वाले बाब लोग टोरोलीन पहनेंगे और बच्छे-बच्छे कपडे पहनेंगे तथा दानिया को क्यारूयान दोने के लिए जाएंगे कि सादी पहनना आवश्यक है। हम उसका रिसर्च एंड डिवलपमंट करते हैं।

It is not only technique, but also the spirit behind the Khadi and Gandhiji had tried to imbibe in this country which we are trying to sidetrack. On the contrary, you want to finish with that spirit and that is nay charge against this Government.

मेरी ग्राप से प्रार्थना है कि ग्राप हमको बादी और ग्रामोचोग के बारे में भ्रापक सरकारी नियोजने की प्रक्रिया में क्या स्थान है विकेन्द्रीयकरण को लेकर इसको पहले ग्राप हमको स्पष्ट कर दीजिए।

जहां तक इस बिल का ताल्ल्क है, मैं कहता हूं कि इस में मैं निर्मल जी सै इसलिए यहां सहमत नहीं हूं कि उनका कहना यह है कि इसको सिर्फ प्रामीण यानी दस हजार वाली बाबाबी को जो घेरकर रखा है और 15 हजार श्रीसतन जिसकी कैपिटल इन्वैस्टमेंट होती है हरेक धादमी की इसको जो घेरकर रखा है उसको अपर उठाकर आप टाइनी सँक्टर में लाइये। मैं इसके पक्ष में श्राज नहीं हुँ, टाइनी सैक्टर के लिए, सरकार के पान कुछ अन्य भी कार्यक्रम हैं उनकी मदद के लिए कुछ व्यवस्था है। मैं यह मानता हं कि खादी ग्रामोद्योग का सही काम तो यह रहा है कि जो संतिम रहा. जो सब से नीचे रहा, जो सब से दुवला रहा, सब से शोपित रहा, सब से पीड़ित रहा, हाथ के काम से वंचित रहा, ऐसे लोगों के पास जीता आवश्यक है और इसके लिए मैं इस बिल में जो प्रावधान किया है ब्रामीण क्षेत्र का उस से में सहमत हं, क्योंकि मुझे तो इसका ग्रलन डर लगता है, मुझे मालुग नहीं है,

If my informaion is wning, 1 am rem.h for correction.

इसने सुना है कि ये खादी विलेज इंडरे-द्रीज के लोग ग्रामीण क्षेत्र के लिए बो देना चाहिए, ब्राप ने किया है, लोकन अहां तक मेरी जानकारी है, लिज्जत पापड़ के लिए खादी ग्रामोद्योग गौर विलेज इंडस्ट्रीज की मदद जाती है या नहीं, जहां तक मेरी जानकारी है, मदद जाती है और मैं यह नहीं मानता कि लिज्जत पापड का काम कोई बरा काम है, मैं मानता हं कि इस में बहुत पोदें-शियल है, खासकर महिलाओं के लिए, लेकिन लिज्जत पापड़ वालों के काम कहां चलते हैं? गुजरात का एक मांव है; जहां देहातों में चलता है, बाकी श्राम तौर पर तो बम्बई जैसे गहरों में कलता है। मैं यह नहीं मानता कि उनको मदद नहीं देनी चाहिए, मैं इस पक्ष में हूं कि उनको मदद देनी चाहिए। लेकिन अगर शहर में भी ऐसे उद्योगों की आप मदद करते रहेगे तो मझे लगता है कि शायद इसकी जो व्याख्या है वह आपने बदल दी है।

The Khadi and Village

**Industries Commission** 

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**इमारी आप से मांग** जरूर रहेगी कि बह लिज्जत पापड़ के कारखाने वाले जैसे जो बीग हैं उनको एक छोटा उद्योग समझकर, स्माल इंडस्ट्री समझ कर जो भी कुछ रियायते सादी एंड विलंज इंडस्ट्रीज में वीते ही वह उनका दोने की जरूरत ही, लेकिन जगर शहरों में भी हम टाइनी-टाइनी करके जायेंगे तो मुझे यह डर ही कि नीचे बाने नोगीं को कुछ मिलेगा नहीं और हिंसे ही टाइनी सैक्टर खड़े हो जायें जो जिनके पास सारा पैसा चला जायेगा और यह जो मिनेज बाला सैक्टर है वह वैसा का वैसा ही रहेगा। ...(व्यवधान)

SHRI JAGESH DESAI fMaharashtra) Many widows are working there. Many widows who have nothing at all are working there.

DR. BAPU KALDATE: I know it and I am aware of it. I fully suport what you say. But what I am suggesting is that you should not treat it as a village industry and give all the concessions. Give all the concessions which are available to them. I see this on the TV. But limit this sector only to the rural areas. This is my contention. I am not against it.

SHRI NIRMAL CHATTERJEE: Tiny sector is below the mali sector.

DR. BAPU KALDATE: I know.

दूसरी बात हम यह कहना चाहते हैं आपका, कि इसमें जो सबसिडी का पार्ट है, उस पर भी जरा आप लोगों को गौर करना जाहिए क्योंकि इसका कारण यही है कि द्राहत की दृष्टि से आप दोसते हैं सबसिडी बहुत हैं। कहीं-कहीं पर 20 परसंट, कहीं पर 40 परसंट होती है। कुछ हर तक तो देना आवश्यक भी है। खेंकिन हमको लगता है कि अगर इसमें मीनेजमेंट में कोई गल्तियां है तो उसको व रास्त करके जो सबीसडी का प्रावधान आप कर रहे हैं, उसके बजाय सेल्फ-सिफिसियेंट हो जाय खादी और विलेज इंडस्ट्री वाले लोग और अपने पैरॉ पर खड़े होकर यह बादी एण्ड विलेज इंडस्ट्री का प्रसार कर सकीं, इस द्रिष्ट से देखना चाहिए। जहां तक मरी जानकारी है, मैं जानता ह --Much of the mischiew is due to the

mismanagement of the Commission अगर हम आपको यह दुख के साथ कहें कि कमीशन में, दूसरे राज्यों की बात करना में अच्छा नहीं समझता क्योंकि उसके बारे में में जानता नहीं, लेकिन जहां तक मेरे राज्य का सवाल है, में जानता ह --The Chairman of the Coommission, after all. enjoys political patronage; I am soorry to say this. But this is a fact.

अन्य राज्यों का मैं कहना नहीं चाहता । में यह चाहता हूं कि इसमें भी यही सवाल हैं । मेरी इफिट से यह अच्छी बात इस**के** लिए नहीं है, जैसा कि वापने कहा और सभी लोगों ने कहा---निष्ठा. कोई प्रेरणा की बात हो। तो अगर आप पालिटिकल पेट्रेन ज दोना शुरु करी तो यह पोलिटिकल प्रेरणा होगी, पोलिटिकल स्पिरिट होती, बादी की प्रेरणा रहोगी । इसके लिए हम आपको जरूर यह कहेंगे कि जब आप यह कमीशन कर रहें हैं, में निर्मल जी के साथ हूं कि यह छह लागों वाला को मामला है, इसका हटा देना जरूरी है क्योंकि इससे अगड़े हो सकते है। आपने इसमें कहा है कि पूरव का एक रहोगा, पश्चिम का एक रहोगा, दक्षिण का एक रहेगा, प्वात्तर इलाके का एक रहेगा, इत्यादि । तो इसके चनने का अधिकार किसके पास होगा, मेरे स्थाल से यह संदल-गद्यर्नमेंट को पास है। आप यह कर सकतो This should not be done. Let the people not feel that there is political interference even to carry on the work, of the Commission, which stands for certain values in the society.

हम इसके लिए आपसे दरखास्त करने You make it 25 people and have a big commission, doesn't matter. हर्इ है, तो

जैसा कि उन्होंने राज्य के सवास [डा. बाप् कालदाते]

उसमें जा सर्कोंगे और राज्य को अपनी प्रगति के बारे में क्या करना है, उसके बारे में विचार हो सकेगा।

में एक बात और कहांगा और इसकी समाप्त करूंगा । मैं यह चाहता हूं कि यह जो मदद दोते हैं हम लोग उनकों, उसका भी कोई एक साइटिफिक तरीका बनाना चाहिए । धारा 15 में जो आपने किया है, उसके बार में तो नहीं कहता, आपने धारा 15 में इतने काम सींपे ही "ख" से लेकर "ठ" तक, जो कि आठ-नी हो जाते हैं, उसमें मार्केटिंग का देखें, रिहर्च का देखों, डवलपमेंट का देखों रा-मंटोरियल का देखों, प्रेस का देखों, क्वालिटी का देखी, जितने आपके मन में बाए हैं या जो विद्वान आपके कमीशन में बैठे हैं उनके मन में आए ही, जितने अच्छी सुझाव आए हाँ, माँ अच्छ कहता हां, वह सार उसमें दिए ही, अब इसकी व्यवस्था करने का क्या प्रावधान है ? आज क्या प्राव-वान है ? यह जो आपने 8-10 पाइंट ''ख'' से ''ठ' तक प्रावधान किए हैं धारा 15(2) मैं, बाज उनके पास उनकी क्या व्यवस्था है ? अगर आज नहीं है तो कितने साल में आप पूरा करने वाले हैं और कहां से **बा**प शुरु करने वाले ह<sup>5</sup> ? यह सार सवाल इससे संबंधित है, इसके लिए मैं फिर से अर्गापसे कहांगा कि अर्गनीति को एक दफा स्पष्ट कर दीजिए और जिस ढंग से इस सैक्टर को देख रहे हैं, उस ढंग से मत देखते हए..

This is one of the pivot sectorss in the economy of this country. As the public sector is the most important pivot sector to change he economy, this decentralised sector should also be the pivot sector to change the entire perspective of our future countrys development. Thank

श्री कत्यनाथ राय: आदरणीय उपसभा-श्रयक्ष महादय, खादी और ग्रामोद्योग आयोग (संशोधन) विश्येक, 1986 जो सरकार ने लाया है, इसके उद्वेश्यों के संबंध में जो जिसा गया है सादी और ग्रामोद्योग सेक्टर के विकास और उन्नीत को बढ़ाने में खादी औं। ग्रामोद्योग वायोग की भूमिका के संबंध में सरकार को सलाह देने और आयोग की संगठनात्मक संरचनाओं आदि का पूनर्विलोकन करने के लिए एक विशेषज्ञ सिमिति का सरकार द्वारा गठन किया गया था । सिमिति की अधिकांश सिफारिशों सरकार द्वारा स्वीकार कर ली गई हैं और खादी और ग्रामोद्योग आयोग अधिनियम के प्रस्तावित संशोधन इस विनिश्चय को कार्योन्त्रित करने के लिए खादी और ग्रामोद्योग आयोग अधिनियम के सुसंगत उपवंधों का उपान्तरण करने के लिए हैं।

जादरणीय उपसभाध्यक्ष महादेय, खादी हिन्द्स्तान में सामाज्यवाद और उपनिवंश-बाद की समाप्ति के लिए गांधी जी दवारा लाई गई थी 1 द निया में सामान्येवाद और उपनिवंशवाद के बढ़ने का कारण क्या था ? 16वीं और 17वीं शताब्दी में यराप में मशीनीकरण का युग आया और युराप के मल्कों में अधिगीकरण हुआ तो युराप के अधिकतर मुल्कों में, कारबानों में ओवर-प्राहेक्शन हाजा और उसी जीवर-प्रोहेक्शन को मार्केट करने की तलाश में दनियां के सामाज्यवादी और अधिगिक मुल्क दुनियां के बन्य राष्ट्रों में गए और उनने सामाज्य-वाद की स्थापना की अपने मुल्क में उद्योगी के अवर-प्रोडक्शन की सपत के लिए । यही कारण था कि जर्मनी, फ्रांस, इंग्लैंड आदि द नियां के अधिगिक मल्कों ने एशिया और अफ्रीका के सैंकड़ों राष्ट्रों को गुलाम बनाया । उसी गुलामी के खिलाफ, महाला गांधी ने, सामाज्यवाद के जिलाफ हिन्द स्तान के लोगों को खड़ा करना चाहा तो उन्होंने विदेशी वस्त्रों का बहिन्कार किया और सादी से भारत की आजादी का रिश्ता जोड़ दिया । इस दोश की जनता ने खादी निर्माण के लिए बुद सूत कातकर जनता का अपने पैरों पर खड़ा करने के लिए विदेशी माल की खपत हिन्दुस्तान में जो हो रही थी उसको बंद करने के लिए स्वदंशी की भावना जगाई । जितना हम विदेशी माल का बहिष्कार करेंगे उतनाही हम मल्क को आजाद कराएंगे, यह उन्होंने बताया । आज पूरे दोश से, द्नियां के मुल्कों से और विश्व शान्ति से खादी का रिश्ता जुड़ गया है। द्नियां में म्झीनीकरण और अधिगीकरण के कारण जो जोवर-प्रोडक्शन हुआ। उसी वोवर-प्रोडक्शन के कारण मार्केट की तलाश

🖣 दुनियां के राष्ट्रों में प्रतिस्पदर्धा हुई उसी के परिणामस्वरूप प्रथम और दिवतीय महायद्ध हुए ।

Announcement re.

नादरणीय उपसभाध्यक्ष महादेय, सादी से गरीव का रिश्ता जुड़ गया है और भारत की आत्म-निर्भरता का रिश्ता गया है और सादी से राष्ट्रीय जीवन रिश्ता जुड़ गया है। हिन्द स्तान बादी रूप से गांवों का देश हैं। प्रश्न यह उठता है कि सशीन इज फार दि मैन और मैन इज फार दी मशीन ? गांधी जी आंजादी की शुरुआत की तो कहा कि मशीन इज फार दि मैन, अर्थात् मन्ष्य मशीन है, मनुष्य मशीन के लिए नहीं है। हिन्द स्तान जैसे देश के लिए यह आवश्यक हैं कि वह आत्म-निर्भर वने । जहां बेकारी को उस वेकार की समस्या करने के लिए और गरीबी की रेखा से नीचे रहने वाले गांव के लाखों लोगों की आजी-विका प्रदान करने के लिए खादी का महत्व

जाज की परिस्थिति में बहुत ज्यादा है। सरकार को आज के वर्तमान संदर्भ में खादी को सबसे ज्यादा महत्व दोना चाहिए ।

by Minister

आदरणीय उपसभाध्यक्ष महादय, सरकार ने...

THE VICE CHAIRMAN (SHRI H. HANUMANTHAPPA) Mr. Kalpnatfa Rai, you can cominue your speech on the next day. Here is an announcement.

## ANNOUNCEMENT RE. GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

VICE-CHAIRMAN (SHRI HANUMANTHAPPA): I have to inform Members that the Business Advisory Committee at its meeting held today, the' 24th February, 1987, allotted time for Government Legislative and other Business as follows:-

Time Allotted **Business** 

- 1. Consideration and passing of the following Bills:—
  - (a) The Khadi and Village Industries Commission (Amendment) Bill, 1986
  - (b) The Labour Welfare Fund Laws (Amendment) Bill, 1986
  - (c) The Parsi Marri ge and Divorce (Amendment) Bill, 1986.
- t. Discussion on the Motion of Thanks on the President's Address.

2 hrs.

3 days i.e. 25, Maich 1987. February 2 and 3.

The Committee recommended that the House should sit up to 6.00 P.M. daily and beyond 6.00 P.M. as and when necessary for the transaction of Governmeni Business from Wednesday, the 25th Primary 1987.

The House stands adjourned til 11 A-M. tomorrow.

2 hrs.

1-hr.

The House then adjourned at five of the clock till eleven of the clock on Wednesday, the 25th February, 1987.